

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRIT INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SRIT INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09 th September, 1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U72200KA1999PTC025692
5.	Address of the registered office and principal office (if any) of corporate debtor	SRIT House,#113/1B, ITPL Main Road, Kundalahalli, Bangalore, Karnataka- 560037
6.	Insolvency commencement date in respect of corporate debtor	16 th August, 2019 (Order received on 29 th August, 2019)
7.	Estimated date of closure of insolvency resolution process	12 th February, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Mr. Hem Chandra Reg No- IBBI/IPA-003/IP-N000155/2018-19/11845
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – 57/1 Maruti9, 6 Main (between 13th And 15th Cross) Malleswaram, Bangalore Email – hemiengarip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – Resurgent Resolution Professionals LLP, 905, 09 th Floor, Tower C, Unitech Business Zone, The Close South, Sector-50, Gurgaon, Haryana-122018 Email – hemiengartrivum@gmail.com
11.	Last date for submission of claims	12 th September, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SRIT India Private Limited on 16th August, 2019 (Order received on 29th August, 2019).

The creditors of SRIT India Private Limited are hereby called upon to submit their claims with proof on or before 12th September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Hem Chandra

Interim Resolution Professional

Reg No- IBBI/IPA-003/IP-N000155/2018-19/11845

Date: 29th August, 2019

Place: Bangalore